

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr.M.P. No. 264 of 2021

Jubrail Ansari @ Mohammad Jibril Ansari

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner

: Mr. Anupam Anand , Adv.

For the State

: Mr. Shweta Singh, Addl. P.P.

**03 / 26.03.2021**

Heard the parties through Video Conferencing.

Learned counsel for the petitioner submits that the petitioner will file supplementary affidavit showing proof of deposit of cash security of Rs. 2,00,000/- in terms of the order dated 09.09.2020 passed in A.B.A. No. 3014 of 2020.

It is ordered that in case, the petitioner tenders the same, the same be accepted by the court concerned.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

**(ANIL KUMAR CHOUDHARY, J.)**

Smita/-